

Grant of Special Pay to Assistants Holding Additional Duties

6081. SHRI MRUTYANJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Assistant in the Secretariat who holds additional duties/responsibilities of another vacant post of Assistant in same Section in the public interest is not entitled for any monetary gains;

(b) if so, upto what period;

(c) what kind of remuneration viz. dual charge allowance/honorarium, special pay, etc. is granted to compensate such Assistant for holding additional duties/responsibilities, after the specified period, if any; and

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d) An Assistant in a Section is normally not appointed formally to hold the additional charge of another vacant post of Assistant in the same Section Whenever, a member of the Staff proceeds on regular leave or is transferred, by an informal arrangement the other members of the Staff, share the work for which no additional remuneration is payable or is generally claimed. In case, they are required to work beyond normal working hours (including Sundays and holidays), they are paid overtime allowance, if they are otherwise eligible for the same.

Utilization of Manpower Resources in States

6082. SHRI N. DENNIS: Will the Minister of PLANNING be pleased to state:

(a) whether the State Governments have submitted any schemes to the Government of India and the National Planning Commission for the utilisation of manpower resources in their respective States during the next three years; and

(b) if so, the details thereof?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b) The Sixth Plan and the Annual Plan proposals of the State Governments/Union Territories Administration contain likely supply of and demand for manpower and these were discussed in the Planning Commission. Effective utilisation of manpower resources is an important aspect of planning for development. However, solutions to the problem of unemployment and proper utilisation of manpower must take into account specific conditions prevailing in different States. Therefore, the Planning and employment generation at the local level, where it is feasible, through the organisation of District Manpower Planning and Employment Generation Councils during the Sixth Plan. Most State Governments have already constituted such councils.

समाचार भारती द्वारा कर्मचारी भविष्य निधि तथा राज्य कर्मचारी बीमा की राशियां जमा कराया जाना

6083. श्री कुम्भा राम आर्य : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

(क) समाचार एजेंसी, समाचार भारती ने भविष्य निधि में अपना अंशदान एवं कर्मचारियों के अंशदान की कब तक की राशियां जमा कराई हैं ;

(ख) यदि नहीं, तो इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है ? है

श्रम मंत्रालय में उपमंत्री (श्री धर्मवीर)

(क) और (ख) कर्मचारी भविष्य निधि तथा कर्मचारी राज्य बीमा प्राधिकारियों द्वारा कें गई सूचना निम्न प्रकार है :—

कर्मचारी भविष्य निधि की शेष राशियां :

नियोजक ने जुलाई, 1979 तक के तथा फरवरी, 1980 से जुलाई, 1980